

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 294-295 of 2020**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Versus**

**Visa Steel Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with  
Mr. Siddhartha Datta, Ms. Misha, Advocates.**

**For Respondent: Mr. S.N. Mookherjee, Sr. Advocate with  
Mr. Sabyasachi Chaudhury and Mr. Rakesh Sinha,  
Advocates.**

**ORDER**  
**(Virtual Mode)**

**16.07.2020** Learned counsel for the Respondent submits that he has not received the copy of I.A. No. 774 of 2020 for condonation of delay in filing of Appeal. Hence, the Appellant is directed to supply the copy of the same to the learned counsel for the Respondent. Learned counsel for the Respondent seeks time to file Reply of this Application. As prayed one week time is allowed to file Reply of the Application for condonation of delay. Rejoinder, if any, may be filed within five days thereafter.

Parties are also directed to file their Written submissions along with convenience compilation and copy of cited Judgment(s) before next date.

Let the matter be fixed on **29<sup>th</sup> July, 2020**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P. Singh]**  
**Member (Technical)**